

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2185
ANSWERED ON:10.03.2015
AMENDMENT IN 6TH SCHEDULE
Chaudhury Shri Jitendra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is examining to amend the provisions of 6th Schedule of the Constitution in order to fulfill the aspiration of the people of the NE States where Autonomous District Councils are functioning;
- (b) if so, the details thereof;
- (c) whether any such proposal for amendment of the provisions of Tripura Tribal Areas Autonomous District Council has been received from the State Government of Tripura and subsequently in the form of resolution from the Tripura Legislative Assembly;
- (d) if so, the details thereof and the response of the Government thereto; and
- (e) the provisions for financial assistance for development of District Council Areas and the quantum of assistance provided during the last three years, State/District council-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJUJU)

(a) to (e): Action has been initiated for amending the Sixth Schedule to the Constitution of India for empowering the autonomous District Councils set up in the states of Assam, Meghalaya, Mizoram and Tripura. The proposal inter alia includes setting up of mandatory elected village councils, State Finance Commission, holding elections to the village councils and district councils by the State Election Commission, etc. The comments of State Government including State of Tripura have been received. Funds are provided to District Councils under the State Plan budget as per norms. Subsequently, funds are released to the Councils by the respective State Governments for various developmental schemes. Funds are also provided to the Councils through State Governments for various projects under Non- Lapsable Central Pool of Resources (NLCPR). The details of funding are maintained at the State level.